

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.2405
TO BE ANSWERED ON 06.08.2024**

LODHI COMMUNITY

2405 MS. PRANITI SUSHILKUMAR SHINDE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Jat community has been included in the Central OBC list without any Backward classes commission report in the background;
- (b) if so, the reasons for not including Lodhi community in the central OBC list due to lack of such a report by the commission;
- (c) the steps that are being taken to ensure consistency in the inclusion process;
- (d) the manner in which the Ministry address discrepancies between State OBC lists and the central OBC list, particularly in cases like the Lodhi community, which is recognized at the State level but not at the central level;
- (e) the specific criteria and processes followed by the Ministry for the inclusion of communities in the central OBC list;
- (f) the manner in which the Lodhi community situation would align with these criteria; and
- (g) the current efforts being made by the Ministry to review and potentially include the Lodhi community in the central OBC list?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B.L.VERMA)

(a) to (c): Jat community has been included in the Central List of Other Backward Classes (OBCs) for the State of Rajasthan (except Bharatpur and Dholpur Districts) as per the recommendation of the National Commission for Backward Classes (NCBC) in 1999. The Lodhi Community has been included in the Central List of OBCs in 9 States/UTs as per the recommendation of NCBC.

(d) to (g): Article 342A (3) of The Constitution of India states that every State or Union Territory may, by law, prepare and maintain, for its own purposes, a list of socially and educationally backward classes, entries in which may be different from the Central List. Thus, States are having their own separate list of OBCs which is different from the Central List. Inclusion of any castes in the Central List of OBCs is done as per provisions of Article 342A (2) of The Constitution of India.
